

Date 25.11.2014

**THE
PARLIAMENTARY DEBATES**

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 16th December, 1953

The House met at Half Past One
of the Clock

[MR. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2.30 P.M.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: I have to inform the hon. Members that I have received the following letter from Shri Bharat Lal Tudu:

"I have the honour to inform you that as I am down with fever since the commencement of this session of Parliament I am not in a position to attend the meetings of this session.

I pray that you be kind enough to grant me leave of absence for the whole of this session."

Is it the pleasure of the House that permission be granted to Shri Bharat Lal Tudu for remaining absent from all meetings of the House till the end of the present session?

Leave was granted.

603 PSD.

ELECTION TO COMMITTEES

(1) CENTRAL SILK BOARD (2) COUNCIL OF THE INDIAN INSTITUTE OF SCIENCE

Mr. Deputy-Speaker: I have to inform the House that the following Members have been elected to serve on the Central Silk Board and the Council of the Indian Institute of Science, Bangalore, namely,

I. Central Silk Board

Shri N. Rachiah.

II. Council of the Indian Institute of Science, Bangalore

Shri G. R. Damodaran.

PAPERS LAID ON THE TABLE

AGREEMENTS BETWEEN THE RESERVE BANK OF INDIA AND STATE GOVERNMENTS

The Deputy-Minister of Finance (Shri M. C. Shah): I beg to lay on the Table, under sub-section 4 of section 21 and sub-section 2 of section 21A of the Reserve Bank of India Act, 1934, a copy of each of the following papers:—

- (i) Amendments to the Principal and Subsidiary agreements between the Reserve Bank of India and the Governments of Part 'A' States (except Madras and Andhra), with effect from the 1st April, 1953.
- (ii) The Principal and Subsidiary agreements between the Reserve Bank of India and the Governments of Part 'A' States (except Madras and